

SHRI HARIKESH BAHADUR: You are not doing it. You received the information regarding his arrest. (Interruptions)

श्री मनीराम बागड़ी (हिसार) : जब सेशन न हो तो ।

अध्यक्ष महोदय : हाउस अगर उठा हो और बाद में आप रीलीज हो गए हों, तो फिर बुलिटिन में आता है । अगर आप आज भी अन्दर होते, सरकार के मेहमान होते, तो मैं जरूर कर देता ।

(व्यवधान)

Central Hall I saw two sets of TV sets being installed. This was done probably to give a chance to the Members to watch the cricket matches. I think you have been consulted. But this will further give a handle to our detractors to say that Members are not interested in the proceedings of the House and that they are all crowding in the Central Hall.

MR. SPEAKER: Mr. Tewary, you should have found out the facts. That is the precedent. That is done according to the tradition.

श्री मनीराम बागड़ी (हिसार) : आराम-घर बना रखा है

अध्यक्ष महोदय : बगैर टी० वी० भी नहीं आते हैं । टी० वी० नहीं होता है तो कौन आते हैं? यह तो "12 बजे" आग को लाता है ।

श्री मनीराम बागड़ी : फिर क्यों रोक रहे हो ?

12.11 hrs.

STATEMENT CORRECTING ANSWER to S.Q. No. 209 dt. 7-12-1981 RE; FOOD FOR WORK PROGRAMME IN DHANBAD DISTRICT BIHAR

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): During the course of my reply to question No. 209 regarding Food for Work Programme in Dhanbad district in Bihar by Shri A. K. Roy, M. P., in the Lok Sabha on 7-12-81, I had observed that "this programme does not take into account the minimum wages prevalent in that place." I had also subsequently in the course of my reply stated that "Government cannot accept the position that the National Rural Employment Programme should be based on

MR. SPEAKER: Shri Bhatia.

12.09 hrs

COMMITTEE ON PETITIONS

SIXTH REPORT

SHRI R. L. BHATIA (Amritsar): Sir, I beg to present the Sixth Report (Hindi and English versions) of the Committee on Petitions.

SHRI RAJESH PILOT (Bharatpur): I want to give a suggestion about this arrest business. In this bulletin, normally you say that such and such member has been arrested under IPC section so and so. Because we are not knowledgeable in IPC and other codes, I suggest that you may please give the reasons in plain language that he has been arrested for taking part in an agitation or for such and such reason.

MR. SPEAKER: For your information, we only repeat what we receive.

SHRI RAJESH PILOT: The point is, IPC we do not understand.

MR. SPEAKER: You are supposed to!

PROF. K. K. TEWARY (Buzar): I want a piece of information. When I came yesterday in the House, in the